

interested in prosecuting its case. In view of the above, following the decisions of the ITAT, Delhi Bench in the case of Multiplan India (P) Limited reported in 38 ITD 320(Del) and Hon'ble Madhya Pradesh High Court in the case of Estate of late Tukoji Rao Holkar Vs. CWT reported in (223 ITR 480(MP)), we dismiss the appeal of the assessee in limine for want of prosecution.

3. In the result, the appeal filed by the Assessee is dismissed.

Order Pronounced in the Open Court on 02-04-2018

Sd/-
Waseem Ahmed
Accountant Member

Sd/-
S.S.Viswanethra Ravi
Judicial Member

Dated: 02-04-2018

Copy of the order forwarded to:-

1. The Appellant/Assessee: M/s. Frankdeal Marketing P.Ltd
Lokesh Kumar Dak, 23A, N.S Road, 1st Floor, Room No. 27A,
Kolkata-1.
2. The Respondent/Department: The ITO, Ward 5(4),
Aaykar Bhawan, P-7 Chowringhee Square, Kolkata-69.
3. CIT 4. CIT(A)
5. The Departmental Representative
6. Guard File

True Copy By order

Sr.PS/H.O.O
ITAT Kolkata

* PRADIP SPS